

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

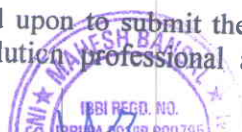
FOR THE ATTENTION OF THE CREDITORS OF GURDASPUR OVERSEAS LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GURDASPUR OVERSEAS LTD.
2.	Date of incorporation of corporate debtor	18 th September, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chandigarh (Under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400PB2009PLC033246
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office- 7- Adarsh Nagar, Mandi Gurdaspur, Punjab-143521 <i>ALSO AT ÷ VILLAGE TUGIALWAL , GURDASPUR</i> Also at B.S.F. Road, Gurdaspur, Punjab -143521
6.	Insolvency commencement date in respect of corporate debtor	05 th September, 2019
7.	Estimated date of closure of insolvency resolution process	02 nd March, 2020 (180 th Day from Insolvency commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MAHESH BANSAL IBBI/IPA-001/IP-P00785/ 2017-2018/11341
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MAHESH BANSAL M/s. Mahesh Bansal & Associates, SCF 24, First Floor, Bhadaur House, Ludhiana 141008 (Punjab) E-mail- emmbee.consulting@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MAHESH BANSAL M/s. Mahesh Bansal & Associates, SCF 24, First Floor, Bhadaur House, Ludhiana 141008 (Punjab) E-mail- ip.gurdaspuroverseas@gmail.com
11.	Last date for submission of claims	19 th September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) N/A



Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of M/s **GURDASPUR OVERSEAS LIMITED** on 05th September, 2019

The creditors of M/s Gurdaspur Overseas Ltd., are hereby called upon to submit their claims with proof on or before 19th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06th September, 2019
Place: Ludhiana




CA Mahesh Bansal
Interim Resolution Professional
Cell: 9814117576